

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00127/2018 in & OA/310/01548/2015

Dated Monday the 22nd day of October Two Thousand Eighteen

PRESENT

HON'BLE MR. P. MADHAVAN, Member (J)

&

HON'BLE MR. T. JACOB, Member (A)

C.Swaminathan,
S/o Chinna Kattayan,
No. 6.A, Raja GopalNager,
Chandaimedu, Vandavasi Road,
Tindivanam.Applicant

By Advocate M/s. A. Devanathan

Vs

1.The General Manager,
Southern Railway, Chennai 3.

2.The Union of India,
rep by Senior Divisional Personnel Officer,
Southern Railway, Trichy.

3.The Managing Director,
Southern Railway Employees Cooperative,
Credit Society Ltd,
Dindigul Road, Trichy.Respondents

By Advocates Mr. D. Hariprasad (R1-2)
M/s. T.S.Gopalan (R3)

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

On 28.09.2018, there was no representation for the applicant and, therefore, the matter was directed to be listed today under the caption “for dismissal”. Today also when the matter was called for hearing, there is no representation for the applicant or his counsel despite repeated calls. Therefore, it is evident that the applicant is not interested in prosecuting the case.

2. Accordingly, both MA and OA are dismissed in default with costs.

**(T.Jacob)
Member(A)**

**(P. Madhavan)
Member(J)**

22.10.2018

SKSI